



**KARNATAKA LEGISLATIVE ASSEMBLY  
FOURTEENTH LEGISLATIVE ASSEMBLY  
FOURTH SESSION**

**THE KARNATAKA SAKAALA SERVICES (AMENDMENT) BILL, 2014**  
**(L.A. Bill No. 41 of 2014)**

A Bill further to amend the Karnataka Sakaala Services Act, 2011.

Whereas, it is expedient to amend the Karnataka Sakaala Services Act, 2011 (Karnataka Act 1 of 2012) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-fifth year of the Republic of India as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Karnataka Sakaala Services (Amendment) Act, 2014.

(2) It shall come into force at once.

**2. Substitution of section 7.**- In the Karnataka Sakaala Services Act, 2011 (Karnataka Act 1 of 2012) (herein after referred to as the Principal Act), for section 7 the following shall be substituted, namely:-

**"7. E-governance of services.**- As a part of E-Governance, the Government shall endeavor and encourage the public Authorities, to deliver their citizen related services electronically or through post in a phased manner and in such other manner as may be prescribed subject to payment of such fees as may be prescribed."

**3. Substitution of section 9.**- For section 9 of the Principal Act, the following shall be substituted, namely:-

**"9. Liability to pay compensatory cost.**- Every Appellate Authority or Competent Officer or designated officer or his subordinate public servant who fails to deliver or dispose the citizen related services or appeals of a citizen within the stipulated time shall be liable to pay compensatory cost at the rate of twenty rupees per day for the period of delay subject to a maximum of five hundred rupees per application, in aggregate, if there is no ban or restriction from the Government to provide the same."

**4. Amendment of section 11.**- In section 11 of the Principal Act, after sub-section(3), the following shall be inserted, namely:-

"(4) After giving compensatory cost to the aggrieved Citizen and within thirty days thereafter, the competent officer shall update debit note in the HRMS Software against the officer found guilty by following the principles of natural justice".

**5. Amendment of section 14.**- In section 14 of the Principal Act, after sub-section(3), the following shall be inserted, namely:-

" (4) If, any Designated officer or Competent officer or Appellate authority fails to deliver the Citizen related service or dispose appeals within the stipulated time for more than seven times, he shall subject to enquiry by the concerned disciplinary Authority and if found guilty, prepare a report against the concerned officer and submit it to the Government."

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the Karnataka Sakaala Service Act 2011,-

- (i) to encourage the public authorities to deliver related services electronically or through post to the citizen;
- (ii) to recover the compensatory cost from the guilty officers and punish the officials who defeat the purpose of the Act; and
- (iii) to initiate disciplinary proceeding against designated officer or Competent officer or Appellate Authority who fails to deliver citizen related services or dispose appeal with in stipulated time.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no financial implication involved in the proposed Legislative measure.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

<b>Clause 2:</b>	Section 7 proposed to be substituted empowers the State Government to make rules regarding the manner in which citizen related services are to be delivered through electronically or through post or in any other manner and the fee payable in this regard.
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The proposed delegation of Legislative power is normal in character.

**SIDDARAMAIAH**

Chief Minister

**P. OMPRAKASHA**

Secretary  
Karnataka Legislative Assembly

## ANNEXURE

### **Extract from the Karnataka Sakaala Services Act, 2011 (Karnataka Act 1 of 2012)**

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**7. E-governance of services through mutual understanding.**- The Government shall endeavor and encourage all the public Authorities, departments and local Authorities to enter by mutual understanding to deliver their respective citizen related services in a stipulated time or period as part of e-governance.

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**9. Liability to pay compensatory cost.**- Every designated officer or his subordinate public servant who fails to deliver the citizen related services to a citizen within the stipulated time shall be liable to pay compensatory cost at the rate of twenty rupees per day for the period of delay subject to maximum of five hundred rupees per application, in aggregate, if there is no ban or restriction from the Government to provide the same.

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### **11. Procedure governing fixing of liability.**-

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(3) While fixing the liability under this Act, the competent officer shall follow the principles of natural justice before passing the order in that respect.